



2026:ABC:1262

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5325 of 2025

Nandan And 7 Others

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anuruddh Chaturvedi, Manish Kumar Pandey
Counsel for Respondent(s)	: C.S.C., Deepak Gaur, Monu Mishra, Umair Mahmood

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Anuruddh Chaturvedi, learned counsel for the petitioners, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents, Mr. Rajesh Kumar Dubey, learned counsel, holding the brief of Mr. Monu Mishra, learned counsel for respondent Nos. 5 and 8 and Mr. Deepak Gaur, learned counsel for the Land Management Committee.

2. The instant writ petition has been filed for the following relief:-

"1. Issue a writ order or direction in the nature of Certiorari quashing the order dated 29.09.2025 passed in Revision No. 2480 of 2025 by Respondent No. 2, Board of Revenue U.P. at Prayagraj.

II. Issue a writ order or direction in the nature of mandamus directing the Respondents to not to interfere in peaceful possession of the Petitioner over the land in dispute during the pendency of the Revision before Respondent No.2."

3. Learned counsel for the petitioners submitted that revision under Section 333 of U.P.Zamindari Abolition and Land Reforms Act (hereinafter referred to as the U.P.Z.A & L.R. Act) filed on behalf of petitioners was entertained and interim order was granted staying

the operation of the order dated 22.05.2025 and further directing the parties to maintain status quo. He submitted that stay vacation application as well as counter/ objection affidavit has been filed on behalf of respondent Nos.5 and 8 in the aforementioned revision. He submitted that rejoinder affidavit has also been filed on behalf of petitioners in the aforementioned revision. He further submitted that last date fixed in the revision was 19.9.2025 but Board of Revenue has passed the impugned order on 29.9.2025 in arbitrary manner vacating the interim order passed in the pending revision.

4. On the other hand, learned counsel for respondent Nos.5 and 8 submitted that stay vacation application was filed in the aforesaid revision and copy of rejoinder affidavit was not served to the learned counsel for respondent Nos.5 and 8. He submitted that no interference is required against the order impugned and proper direction be issued for disposal of pending revision within time bound period.

5. I have considered the arguments advanced by the learned counsel for the parties and perused the record.

6. There is no dispute about the fact that revision was filed on behalf of petitioners against the order affirming the lease of private respondents and board of revenue in revision has initially granted interim order. There is also no dispute about the fact that under the impugned order interim order granted in favour of the petitioners in the pending revision has been vacated and 17.12.2025 was fixed for disposal of revision.

7. In order to appreciate the controversy involved in the matter perusal of interim order dated 5.6.2025 passed in the pending revision will be relevant, which is as under:-

न्यायालय श्री नरेन्द्र प्रसाद पाण्डेय, माननीय सदस्य, राजस्व परिषद,

उ०प्र०, प्रयागराज

वाद संख्या:- REV/2480/2025/ललितपुर

कंप्यूटरीकृत वाद संख्या :-AL20250645002480

नन्दन आदि बनाम बाबूलाल आदि अंतर्गत धारा:- 333, अधिनियम :- उ०प्र० ज०वि० एवं

भूमि सुधार

आदेश तिथि:- 05/06/2025

आदेश

पत्रावली प्रस्तुत हुई। निगरानीकर्ता के विद्वान अधिवक्ता उपस्थित हुये।

न्यायालय द्वारा निगरानीकर्ता के विद्वान अधिवक्ता के तर्कों को सुना गया तथा पत्रावली का अवलोकन किया गया। निगरानीकर्ता के विद्वान अधिवक्ता द्वारा न्यायालय के समक्ष कथन किया गया कि निगरानीकर्ता संबंधित ग्राम के भूमिहीन कृषक है जिन्हें कृषि पट्टा विवादित भूमि का दिया गया था एवं कब्जा दखल भी दे दिया गया था तथा तब से निगरानीकर्ता विवादित भूमि पर काबिज दखील है एवं काश्तकार रहे है जबकि विपक्षी के पक्ष में किया गया पट्टा मण्डल के बाहर के रहने वाले है उन्हें आज तक कब्जा नहीं प्राप्त हुआ है। उनके द्वारा यह भी कथन किया गया कि अवर न्यायालय द्वारा दी गयी यह अवधारणा कि पूर्व में मण्डल के बाहर के लोगो को भी भूमि दी जाती थी इसलिए पट्टा उचित है जोकि विधि की गलत व्याख्या है क्योंकि मण्डल के बाहर के निवासी को पट्टा तभी दिया जा सकता था जबकि गांव में कोई भी क्षुब्ध व्यक्ति न हो किन्तु वर्तमान प्रकरण में गांव के लोगों के द्वारा ही पट्टा निरस्तीकरण की कार्यवाही की जा रही है। उक्ता आधारों पर विद्वान अधिवक्ता द्वारा न्यायालय के समक्ष यह अनुरोध किया गया कि अवर न्यायालय द्वारा पारित आदेश दिनांक 22.05.2025 विधिक प्रक्रिया एवं साक्ष्य के विरुद्ध होने के कारण निरस्त किये जाने योग्य है।

विद्वान शासकीय अधिवक्ता (राजस्व) ने भी निगरानीकर्ता के तर्कों का समर्थन किया एवं कथन किया कि मण्डल के बाहर के व्यक्ति का पट्टा तब तक नहीं किया जा सकता जब तक कि ग्राम में एक भी पात्र व्यक्ति हो और निगरानीकर्ता उसी ग्राम के निवासी है।

निगरानी सुनवाई हेतु ग्राह्य की जाती है। निगरानी पर निर्णय पारित करने से पूर्व शेष प्रतिपक्षियों को सुना जाना एवं अवर न्यायालय के अभिलेखों का अवलोकन किया जाना आवश्यक है। अतः शेष प्रतिपक्षियों को सुनवाई हेतु रजिस्टर्ड नोटिस जारी हो तथा अवर न्यायालय के अभिलेख आगामी नियत तिथि से पूर्व प्राप्त कर संलग्न किया जायें

उपलब्ध अभिलेखों, विद्वान अधिवक्ता द्वारा प्रस्तुत तथ्यों एवं परिस्थितियों की दृष्टिगत में प्रथम दृष्ट्या सम्पत्ति की सुरक्षा एवं विवादित आराजी को खुरद-बुर्द होने से रोकने हेतु अन्तरिम निषेधाज्ञा पारित किया जाना न्यायोचित प्रतीत होता है। अतः अग्रिम नियत तिथि तक न्यायालय अपर जिलाधिकारी (न्यायिक) जनपद ललितपुर द्वारा पारित आदेश दिनांक 22.05.2025 का क्रियान्वयन प्रभाव स्थगित किया जाता है तथा उभयपक्ष मौके पर यथास्थित बनाये रखें।

सुनवाई हेतु दिनांक 28/08/2025 को पत्रावली प्रस्तुत हो।

(नरेन्द्र प्रसाद पाण्डेय)
आई०ए०एस०
सदस्य न्यायिक
05.06.2025

8. Perusal of the order sheet of the pending revision as annexed at page No.104 of the writ petition will be also relevant, which is as under:-

आर्डर शीट का विवरण

क्र० सं०	पिछली सुनवाई तिथि	अगली सुनवाई तिथि	अगली सुनवाई तिथि	अगली नियत कार्यवाही
1	----	----	05/06/2025	तत्काल
2	05/06/2025	तत्काल	29/08/2025	प्रारंभिक सुनवाई
3	29/08/2025	प्रारंभिक सुनवाई	15/09/2025	प्रारंभिक सुनवाई
4	15/09/2025	प्रारंभिक सुनवाई	19/09/2025	विविध
5	19/09/2025	विविध	12/11/2025	विविध
6	12/11/2025	विविध	14/11/2025	प्रारंभिक सुनवाई

9. Perusal of the order sheet of the pending revision as quoted above demonstrate that 29.9.2025 was not the date fixed in the revision as such impugned order passed on 29.9.2025 cannot be sustained in the eye of law.

10. This Court in the case of **Ali Sher Vs. State of U.P. through Collector, Bijnor and others, 2007 (102) RD 498** has held that if order under appeal or revision has serious consequence then operation of the order must be suspended till the pendency of the appeal/ revision. Paragraph Nos.4 & 5 of the judgment rendered in **Ali Sher (Supra)** will be relevant which are as under:

"4. It is well settled that once an appeal or revision is entertained by a higher Court against an order having civil consequences stay normally should be granted to avoid swinging pendulum unless the Court for the reasons to be recorded finds that there is no case for grant of stay as observed by the Hon'ble Apex Court in the case of Mool Chand v. Raza Buland Sugar Industries.

5. Considering the facts and circumstances, impugned order dated 16.11.2006 is hereby quashed. Writ petition stands allowed. Appellate Court is directed to disposal of the appeal of petitioner in accordance with law as expeditiously as possible preferably within a period of two months from the date of production of certified copy of this order before him and till the disposal of appeal as directed above, parties shall maintain status quo with regard to nature and possession over the land in dispute."

11. Considering the facts and circumstances of the case, impugned order dated 29.9.2025 passed by Board of Revenue is liable to be set aside and the same is hereby set aside. **The writ petition is allowed.** The respondent No.2-Board of Revenue is directed to decide the aforementioned revision expeditiously preferably within a period of two months from the date of production of certified copy of this order. It is further directed that till the disposal of the aforementioned revision, the effect and operation of the impugned order dated 22.05.2025 passed by Additional District Magistrate (Judicial) Lalitpur shall remain in abeyance and the parties shall maintain status quo with respect to nature and possession of the plot in question.

(Chandra Kumar Rai,J.)

January 6, 2026
PS*